

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P. (T) No. 4378 of 2020

M/s ESL Steel Limited through Mr. Rajesh Kumar Pandey
Deputy General Manager (Accounts) --- --- Petitioner

Versus

1. The State of Jharkhand through Commissioner of State Tax, Jharkhand, Ranchi
2. Joint Commissioner of State Tax (Taxation Wing), Commercial Taxes Department, Jharkhand, Ranchi
3. Deputy Commissioner of State Tax, Bokaro Circle, Bokaro
4. State Tax Officer, Bokaro Circle, Bokaro. --- --- Respondents

CORAM: **Hon'ble Mr. Justice Aparesh Kumar Singh**
Hon'ble Mrs. Justice Anubha Rawat Choudhary
Through: Video Conferencing

For the Petitioner : M/s Biren Poddar, Sr. Advocate,
Deepak Sinha & Rakhi Sharma, Advocates
For the Respondents : Mr. Salona Mittal, A.C to G.A.-I

06/06.09.2021 Heard Mr. Biren Poddar, learned Senior Counsel appearing on behalf of the petitioner along with Mr. Deepak Sinha, Advocate.

Heard Mr. Salona Mittal, learned counsel appearing on behalf of the State.

Learned counsel for the State at the outset submits that the required Form-C has already been issued to the petitioner and accordingly nothing survives in the present petition.

The statement made by the learned counsel appearing on behalf of the State is not disputed by the learned senior counsel appearing on behalf of the petitioner.

Considering the submissions made on behalf of the respective parties, the grievance of the petitioner appears to have been redressed by the respondents during the pendency of the present petition by issuance of required statutory form C to the petitioner.

Accordingly, no further order is required to be passed in the present case.

This writ petition is disposed of.

(Aparesh Kumar Singh, J)

(Anubha Rawat Choudhary, J)